

## No Evidence of Foxconn Bias Against Married Women: Report

Our Bureau

**New Delhi:** A probe by the labour law authorities has found no evidence of discrimination against married women in recruitment and employment processes at Foxconn's Chennai iPhone factory.

The regional labour commissioner, Chennai, submitted the report to the Union labour ministry stating there was no evidence. "All the employees confirmed that they are not facing any form of discrimination concerning wages and promotions," it said.



However, the ministry is awaiting the response from the state government following which it will firm up its observations for submission to National Human Rights Commission.

"After reviewing the submissions, records and statements from married female employees, the report concluded that there is no evidence supporting claims of discrimination in the recruitment and employment processes at the Foxconn Chennai iPhone factory," the regional labour commissioner said in its submission, people privy to the matter said.

## Chopra MLA: Never questioned woman's character, not moral police

<https://timesofindia.indiatimes.com/city/kolkata/chopra-mla-never-questioned-womans-character-not-moral-police/articleshow/111471922.cms>

Kolkata: One more person has been arrested in the case of the public flogging of a woman in North Dinajpur's Chopra, police said on Wednesday. According to sources, the arrested Amirul alias Budha Mohammad, is an aide of Tajemul Haque aka 'JCB' — the prime accused in the case, already in custody.

Chopra MLA Hamidur Rehman on Wednesday reached the state assembly to attend a meeting, a day after CM Mamata Banerjee called him to express her displeasure. The MLA was also show-caused by Trinamool. Speaking to reporters outside, Rehman said: "A woman was insulted. I have already apologised for that. 'JCB' should be punished." "I have not questioned the woman's character. I only spoke about what she did. I am not moral police," he added.

Asked on his links with 'JCB', Rehman said, "He is with Trinamool. But he is not a party office-bearer. He was not in my shelter." Rehman then took a taxi and left, refusing to take any more questions. Rehman was sent a show-cause notice on Tuesday, two days after a video went viral of a man and a woman being pinned down to the ground and flogged by a Trinamool worker on being found "guilty" of being in an extramarital relationship by an 'insaaf sabha' (kangaroo court).

According to sources, the show-cause letter was sent to Rehman by North Dinajpur Trinamool district president Kanailal Agarwal. He has been given seven days to respond. The district president would forward his response to state leadership, who would then decide on the next steps.

We also published the following articles recently

56 doctors get show-cause notice for unauthorized absence in Kerala Amidst unauthorized absences, the Additional Chief Secretary, Rajan Khobragade, stresses the critical need for 56 doctors to swiftly return to government service for the sake of patient care. The government's firm stance aims to uphold the integrity of the healthcare system by ensuring doctors fulfill their duties promptly.111399485

NHRC notice to West Bengal govt, DGP over 'public flogging' of couple in Uttar Dinajpur district NHRC issued notices to West Bengal government and police chief over viral video of a couple being beaten in Uttar Dinajpur. Governor sought a report from Chief Minister amidst BJP accusing TMC, highlighting past incidents in Cooch Behar, Sandeshkhali, and North 24 Parganas.111411080

'Talibani punishment': West Bengal governor meets Chopra flogging victims Governor changed plans to meet victims in Cooch Behar instead of Chopra. Interacted with victims to gather details. Assessing whether to visit Chopra. Police filed case after video of couple being beaten by 'JCB' went viral. The incident was related to a kangaroo court and illicit relationship.111425516

## **Congress knocks NHRC doors for Rs 1 crore compensation**

<https://www.msn.com/en-in/news/India/congress-knocks-nhrc-doors-for-rs-1-crore-compensation/ar-BB1pjabm>

NEW DELHI: A Delhi Congress delegation led by its president, Devender Yadav, met the chairperson of the National Human Rights Commission (NHRC) on Tuesday to seek compensation of Rs 1 crore for the families of those who died during the unprecedented extreme rain on June 28 in the city

The city government has announced Rs 10 lakh compensation for the deceased's next of kin. The delegation submitted a memorandum to the NHRC chairperson, Vidya Bharthi Sayani, and also sought penal action against the officials responsible for the fatalities.

"The Delhi government officials failed to make advance preparations to tackle rain-related accidents and water-logging," Yadav said.

Yadav said that the NHRC chairperson assured the Congress delegation that she will write to the concerned departments to find out about the lapses and take prompt action against the officials responsible.

According to government records, 11 people died in rain-related incidents as the city received 228 mm of rainfall in a day, the highest in 88 years. Among the deceased were the labourers who were buried alive at a construction site in Vasant Kunj after a wall fell on them. A taxi driver died after canopy of Delhi airport fell on his car rooftop.

## **Congress knocks NHRC doors for Rs 1 crore compensation**

<https://www.newindianexpress.com/cities/delhi/2024/Jul/03/congress-knocks-nhrc-doors-for-rs-1-crore-compensation>

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## **Darjeeling पश्चिम बंगाल सरकार ने लिंगिंग पीड़ितों के परिजनों को 2 लाख रुपये मुआवजे की घोषणा की**

<https://samacharnama.com/city/darjeeling/darjeeling-west-bengal-government-announces-rs-2-lakh/cid14862131.htm>

दार्जीलिंग न्यूज़ डेस्क ।। पश्चिम बंगाल सरकार ने मंगलवार को राज्य में हिंसा और लिंगिंग की हालिया घटनाओं के बाद प्रत्येक शोक संतप्त परिवार को 2 लाख रुपये का मुआवजा और पीड़ितों के परिजनों को होमगार्ड के पद पर नौकरी देने की घोषणा की। पश्चिम बंगाल के मुख्य सचिव अलपन बंद्योपाध्याय ने मंगलवार को एक प्रेस कॉन्फ्रेंस में कहा, "पुलिस अधिकारियों को अधिकतम सतर्कता बरतने और सख्त कानूनी कार्रवाई करने की सलाह दी गई है। सभी वर्गों के लोगों को भी सतर्क रहना चाहिए। हम सभी को ऐसी घटनाओं पर खेद है।" अतिरिक्त महानिदेशक (कानून और व्यवस्था) मनोज कुमार वर्मा ने कहा कि भीड़ द्वारा हिंसा और लिंगिंग की रोकथाम और कार्रवाई पर 2018 में सुप्रीम कोर्ट द्वारा निर्धारित दिशा-निर्देश सभी पुलिस इकाइयों को दोहराए गए हैं। उन्होंने कहा, "दिशा-निर्देश 2019 में एक बार और इस साल 26 जून को फिर से प्रसारित किए गए थे।" इस बीच, भारतीय जनता पार्टी (भाजपा) के विधायकों ने मंगलवार को पश्चिम बंगाल विधानसभा परिसर के बाहर प्रदर्शन किया और राज्य में लिंगिंग और कोड़े मारने की हालिया घटनाओं की केंद्रीय जांच ब्यूरो से जांच कराने की मांग की। आसनसोल दक्षिण की भाजपा विधायक अग्रिमित्रा पॉल ने संवाददाताओं से कहा, "यह अफगानिस्तान, सूडान या सीरिया नहीं है। यह भारत है।

हम सीबीआई जांच की मांग करते हैं और पश्चिम बंगाल में कानून-व्यवस्था की बहाली की मांग करते हैं।" वरिष्ठ भाजपा नेता सुवेंदु अधिकारी ने राज्य की कानून-व्यवस्था की स्थिति में मुख्यमंत्री ममता बनर्जी की भूमिका पर सवाल उठाया और केंद्र से मांग की कि ऐसी हिंसा के मद्देनजर पश्चिम बंगाल में संविधान के अनुच्छेद 355 (बाहरी आक्रमण और आंतरिक अशांति से राज्यों की रक्षा करने का केंद्र का कर्तव्य) को लागू किया जाए। पिछले एक सप्ताह में राज्य में बौबाजार, साल्ट लेक, पांडुआ, झारग्राम और तारकेश्वर में कम से कम पांच लोगों की लिंगिंग और भीड़ हिंसा में जान चली गई। ज्यादातर घटनाओं में पीड़ितों की चोरी के संदेह में लिंगिंग की गई। सोमवार को राष्ट्रीय मानवाधिकार आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक को एक सप्ताह के भीतर भीड़ हिंसा की हालिया घटनाओं पर विस्तृत रिपोर्ट पेश करने के लिए नोटिस जारी किया था। मंगलवार को जारी सीसीटीवी कैमरे की फुटेज में भीड़ द्वारा की गई हिंसा का एक और मामला सामने आया है, जिसमें रविवार देर रात उत्तर 24 परगना जिले के अरियादहा में मां-बेटे की बुरी तरह पिटाई की गई। इलाके के लोगों ने आरोप लगाया कि मुख्य आरोपी जयंत सिंह के नेतृत्व में कुछ बदमाशों ने रविवार रात कॉलेज के छात्र पर हमला किया और उसे बचाने की कोशिश करने पर उसकी मां को भी पीटा। कथित तौर पर गिरोह ने उन पर रॉड, डंडे, विकेट और हॉकी स्टिक से हमला किया। मां और उसका बेटा दोनों गंभीर रूप से घायल हो गए और उन्हें अस्पताल में भर्ती कराना पड़ा। पुलिस ने अब तक इस मामले में छह लोगों को हिरासत में लिया है।

## **Foxconn 'not hiring married women' at iPhone plant in India: Government to check hiring practices**

<https://timesofindia.indiatimes.com/technology/tech-news/foxconn-not-hiring-married-women-at-iphone-plant-in-india-government-to-check-hiring-practices/articleshow/111465541.cms>

A team of the labour department has visited the Foxconn's iPhone assembly plant in Sriperumbudur in Tamil Nadu and questioned company executives about their hiring practices for iPhone assembly jobs, a report has said. The development comes days after the Apple supplier was reported to have "systematically excluded" married women from jobs at the factory. Citing A. Narasaiah, the regional labour commissioner, news agency Reuters reported that a five-member team visited the plant on July 1 and spoke to company directors and human resources officials on the alleged discrimination by Foxconn.

"We are collecting information, and have asked the company to submit documents like company policies, recruitment policies" as well as evidence of compliance with labour laws and information on maternity and retirement benefits, Narasaiah said, adding, "They told us they are not discriminating." Notably, the inquiries come after Prime Minister Narendra Modi's government asked state officials to provide detailed reports on the matter.

### **Foxconn employees 33,360 women, 2,750 are married**

Citing Foxconn, Narasaiah said that the company employs 41,281 people, including 33,360 women. Of these, some 2,750, or about 8%, were married. However, Foxconn did not provide details on the staffing figures into specific areas such as iPhone assembly, where Reuters reported about the discrimination. As per the commissioner, the labour inspectors interviewed 40 married women inside the plant, who raised no concerns about discrimination. Earlier this week, the National Human Rights Commission (NHRC) took suo motu cognisance of reported discrimination by Foxconn and issued notices to the Union ministry of labour and employment and Tamil Nadu government. It has been alleged that a former HR executive at Foxconn, India gave verbal directions to the hiring agencies in this regard. "It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector," NHRC said.

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<https://www.msn.com/en-in/entertainment/hollywood/foxconn-not-hiring-married-women-at-iphone-plant-in-india-government-to-check-hiring-practices/ar-BB1pIWVK>

<https://progresnews.com/news/foxconn-bias-no-evidence-found-of-discrimination-against-married-women-says-report/137106/>

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## **Jamshedpur नाबालिग को पुलिस ने गिरफ्तार कर बाल सुधार गृह भेजने की बजाये घाघीडीह जेल भेज दिया, राष्ट्रीय मानवाधिकार ने लिया संज्ञान**

<https://samacharnama.com/city/jamshedpur/jamshedpur-minor-arrested-by-police-and-sent-to-ghaghidih/cid14861582.htm>

जमशेदपुर न्यूज़ डेस्क !! पुलिस ने नाबालिग आरोपी को साइबर क्राइम मामले में गिरफ्तार कर बाल गृह भेजने की बजाय गागीडीह जेल भेज दिया. आजाद मजदूर अखबार के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की विशेष संवाददाता सुचित्रा सिन्हा से की. सुचित्रा सिन्हा ने मामले से जुड़े अधिकारियों से जवाब भी मांगा. जिसके बाद सुचित्रा सिन्हा ने गागीडीह जेल अधीक्षक को जेल में बंद नाबालिग से जुड़े सभी दस्तावेजों की जांच करने का आदेश दिया. सत्यापन के दौरान पता चला कि जेल में बंद लड़का नाबालिग है. जिसके बाद सुचित्रा सिन्हा ने तुरंत गागीडीह जेल अधीक्षक से गिरफ्तारी आवेदन पत्र लिखवाया और कोर्ट में भेज दिया. साथ ही नाबालिग के जन्म प्रमाण पत्र से संबंधित दस्तावेज भी कोर्ट को भेज दिये गये. जेल प्रशासन से मिली जानकारी के अनुसार जेल में बंद बालक कैदी का आवेदन पत्र और संबंधित दस्तावेज न्यायालय में जमा कर दिये गये हैं. कोर्ट के आदेश के अनुसार आगे की कार्रवाई की जायेगी. बताया जाता है कि घाटशिला की नाबालिग की उम्र साढ़े 17 साल है. लेकिन पुलिस ने उसकी उम्र 19 साल लिखी. इस क्रम में नाबालिग को बाल सुधार गृह भेजने के बजाय 20 मई 2024 को गागीडीह जेल भेज दिया गया. इस मामले में कवि कुमार ने राष्ट्रीय मानवाधिकार आयोग से दोषी के खिलाफ उचित कार्रवाई करने और नाबालिग को बाल गृह भेजने और पीड़िता को उचित मुआवजा देने की मांग की.



## **Jamshedpur Nhrc Action : पत्रकार के आवेदन पर नेशनल ह्यूमन राइट कमीशन ने तत्काल संज्ञान लिया, नाबालिग को जेल में डाल दिया, पीड़ित को मिलेगा मुआवजा**

[https://sharpbharat.com/information/jamshedpur-nhrc-action-put-the-minor-in-jail-the-victim-will-get-compensation/433133/#goog\\_rewarded](https://sharpbharat.com/information/jamshedpur-nhrc-action-put-the-minor-in-jail-the-victim-will-get-compensation/433133/#goog_rewarded)

जमशेदपुर : राष्ट्रीय मानवाधिकार की स्पेशल रिपोर्टियर सुचित्रा सिन्हा (रिट टायर्ड आईएस) को 'आजाद मजदूर' समाचार पत्र के संपादक कवि कुमार ने सूचित किया कि एक नाबालिग लड़का मलय भक्त, पिता संजय कुमार भक्त, निवासी आसा नबनी, थाना घाटशिला को घाघीडी हजेल (जमशेदपुर) में 20 मई 2024 से रखा गया है जबकि नाबालिग होने के कारण उस लड़के को रिमांड होम में रखा जाना चाहिए था। तब सुचित्रा सिन्हा ने इस पर तुरंत संज्ञान लिया। सुचित्रा सिन्हा ने पूरे मामले से संबंधित अधिकारियों से जवाब तलब किया। तब उन्हें पता चला कि यह घटना सच्ची है पर कोर्ट से निकले वारंट में इस लड़के की उम्र 19 वर्ष लिखी है। (नीचे भी पढ़ें) श्रीमती सिन्हा ने तुरंत मलय भक्त के सारे सरकारी कागजों का सत्यापन करने को जेल अधीक्षक से कहा। तब पता चला कि उस लड़के की उम्र 17 वर्ष है। सुचित्रा सिन्हा की पहल पर तत्काल घाघीडी हजेल अधीक्षक ने बंदी आवेदन पत्र में मलय भक्त से लिखवा कर कोर्ट में अर्जी भिजवाई और उनके जन्मतिथि को प्रमाणित करने वाले सभी प्रमाण पत्र भेजे। नेशनल ह्यूमन राइट कमीशन की स्पेशल रिपोर्टियर सुचित्रा सिन्हा ने अवैध रूप से जेल में बंदी रखने के लिए मलय को मुआवजा देने की अनुशंसा राष्ट्रीय मानवाधिकार आयोग से की है तथा दोषी पर उचित कार्रवाई करने की मांग नेशनल ह्यूमन राइट कमीशन के अध्यक्ष की है। इस तरह पूरे मामले को 24 घंटों के अंदर ही नेशनल ह्यूमन राइट कमीशन की रिपोर्टियर सुचित्रा सिन्हा ने सुलझा लिया।

## **Kin vandalise hosp after child's death**

<https://timesofindia.indiatimes.com/city/hubballi/family-vandalizes-hospital-after-childs-death/articleshow/111471732.cms>

Belagavi: Soon after doctors declared a seven-month-old child dead, its family members vandalised equipment in a hospital in Gokak town on Wednesday morning. According to sources, the family of Shivanand Badabadi from Benachinmaradi village had admitted the child to Arogya Adhar Hospital in Gokak on June 30, following fluctuations in the child's health. On Tuesday morning, doctors informed the family that the child's health was improving.

However, suddenly at night, the doctors told the family that platelets in the child were falling sharply. Later, arrangements were made to bring platelets from Mudhol town. Despite all efforts, the doctors announced the child's death on Wednesday morning. Shocked by the information from the hospital management, the family members of the child staged a protest on the premises of the hospital and vandalised equipment. The family alleged that the child had died on Tuesday night itself, but doctors informed them later in the morning.

Immediately upon receiving information, police reached the spot and controlled the situation. No case has been registered at the police station.

We also published the following articles recently

Man abducted as child reunited with family after 16 years of captivity in Rajasthan village, thanks to a truck driver  
After 16 years of captivity, Monu Sharma, formerly known as Raju, was reunited with his family in Dehradun. Identified by his mother through childhood memories, he received police assistance for the reunion. The emotional story of his abduction, escape, and reunion highlights the power of perseverance and hope.111445912

Guidance for parents on managing the impact of social media on child mental health  
Parental involvement in guiding children's social media use, fostering trust, and seeking professional help for addiction or mental health issues are crucial in ensuring a safe and healthy online experience for children.111318052

NHRC seeks report over death of girl child  
NHRC orders probe into girl's death due to school negligence, demands prevention measures.111463799

## **NHRC notice to Union home and health secretaries over quarantine centres and whistle-blowers**

<https://sg.news.yahoo.com/nhrc-notice-union-home-health-142705867.html>

New Delhi (India) September 27 (ANI): Acting on a petition that cites the "plight of inmates at quarantine centres and COVID-19 hospitals", besides attack on journalists and whistle-blowers, the National Human Rights Commission (NHRC) has issued notices to the secretaries of the Home Ministry and the Ministry of Health and Family Welfare.

The petition has been moved by lawyer and human rights activist Radhakanta Tripathy who has cited several instances of deaths, injuries, sexual offences, snake bites, electrocution and even suicides in the quarantine centres across India. In the plea, Tripathy has also pointed out brutal assaults, arrests and threats to media persons who are "risking their lives to convey the news of mismanagement...expose corruption in the procurement of medical supplies...victimisation of the general public and undignified treatment of the dead".

"Virtually it's nothing, but custodial deaths and tortures as quarantine centres, COVID hospitals are the creations of the State," the plea of Tripathy states.

The petition adds that scores of people have been killed and many more attacked and victimised for coming forward to expose corruption and wrongdoing in the last six years, even as the Centre has notified the Whistle Blowers Protection Act, 2014, and subsequently amended it. "The Act, however, is yet to be in force."

Tripathy's petition has quoted several instances of corruption, including the Delhi High Court's judgment in litigation between importers and distributors over COVID-19 rapid test kits that has allegedly exposed the scam in the purchase by the Indian Council of Medical Research (ICMR). (ANI)

## **NHRC seeks report on child's death after falling into hot dal**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-childs-death-after-falling-into-hot-dal/articleshow/111471759.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) on Wednesday requested an action taken report from state govt regarding the death of a five-year-old girl from Gajapati district. She died after falling into a hot cauldron of dal at a residential school in the district in April.

The deceased's mother, Namita Mallick, worked as a cook at the Damadua Ashram School under Mohana block. On April 16, the little girl accompanied her mother to the school.

While Namita was busy in the kitchen, the child accidentally fell into hot dal.

The girl sustained severe burn injuries and was rushed to a govt hospital in Mohana. Later, due to deterioration of her health condition, she was transferred to SCB Medical College and Hospital, Cuttack, where she died on April 22.

Human rights activist and lawyer Radhakanta Tripathy filed a petition on this matter on April 30. He alleged that the tragic incident occurred due to failure of school authorities to ensure the child's safety. "Certain guidelines should have been followed by the authorities during cooking. Both the supervisor and headmaster of the school failed to perform their duties," he added.

Tripathy requested the NHRC to investigate the case and take legal action against officials responsible. He also urged the commission to direct the state govt to take preventive actions and pay compensation of Rs 5 lakh to the family of the deceased.

The commission took cognizance of the case and issued a notification on Wednesday. "Let the complaint be transmitted to Gajapati collector and principal secretary of the school and mass education department with directions to investigate the allegations made in the complaint and submit the action taken report within four weeks for perusal of the commission," the order stated. In similar cases previously filed by Tripathy, NHRC had directed the state to take legal action against those involved in the incidents and to pay compensation to the family members of the deceased.

We also published the following articles recently

NHRC seeks report over death of girl child  
NHRC orders preventive actions and legal consequences against negligent school authorities following the tragic death of a girl in Gajapati district. Radhakanta Tripathy filed a petition, seeking compensation and justice for the family. The commission directs the Gajapati district collector to investigate and take necessary actions.111463799

Kerala Human Rights Commission probes night shoot at Angamaly Taluk hospital  
The film shoot at Angamaly Taluk Hospital led to a Human Rights Commission investigation due to patient access issues. Producer Fahad Fazil's film 'Painkli' faced allegations of disrupting hospital operations. The Commission

emphasized patient care priority over film production, highlighting the need to balance healthcare facility functions.111344337

NHRC seeks Bengal report on thrashing of couple by group 'linked to TMC'NHRC demands a report from West Bengal's chief secretary and police chief on the brutal assault in Lakshmipur village. The state government must detail actions to avoid future incidents of human rights violations, as per NHRC's directive.111413317

## **NHRC seeks report over death of girl child**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-over-death-of-girl-child/articleshow/111463799.cms>

BHUBANESWAR: The National Human Rights Commission (NHRC) on Wednesday requested an action-taken report from the Odisha government regarding the death of a five-year-old girl from Gajapati district. She died after falling into a hot cauldron of dal at a residential school in the district in April this year. The deceased's mother, Namita Mallick, worked as a cook at the Damadua Ashram School under Mohana block. On April 16, the little girl accompanied her mother to the school. While Namita was busy in the kitchen area of the school, the child accidentally fell into the cauldron of hot dal.

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## **No discrimination against married women in recruitment practices at Foxconn factory, says report**

<https://www.msn.com/en-xl/news/other/no-discrimination-against-married-women-in-recruitment-practices-at-foxconn-factory-says-report/ar-BB1pmtap>

Chennai (Tamil Nadu) [India], July 3 (ANI): A report submitted by the Regional Labour Commissioner, Chennai, stated that no evidence has been found showing discrimination against married women in employment and recruitment practices at the Foxconn iPhone factory in Chennai after media reports carried on June 26 revealed that only unmarried women were eligible for assembly jobs while there was no mention in this regard in the advertisements made by the company

The action, prompted by allegations of discriminatory practices, involved detailed interviews and examination of records.

Notably, the media reports also mentioned a WhatsApp conversation between a married candidate and the hiring agency of the company. When the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form, the National Human Rights Commission (NHRC) said.

The team, which visited the plant recently, conducted thorough interrogations of 21 married female employees. All the employees confirmed that they are not facing any form of discrimination concerning wages and promotions.

They also stated that they are getting maternity benefits and all other welfare amenities as per the Labour laws prevailing in the State of Tamil Nadu. They also expressed their satisfaction with the working conditions prevailing in the establishment

In discussions with Foxconn's management, it was revealed that 2,520 married women are currently employed at the Chennai facility. The management reiterated their adherence to all relevant labour laws, including the Equal Remuneration Act and the Maternity Benefit Act.

They assured the investigating team that no discriminatory practices are employed during recruitment, employment, or promotion processes. The management also expressed their commitment to social welfare legislation and stated their unawareness of the source of the allegations.

After reviewing the submissions, records, and statements from married female employees, the report concluded that there is no evidence supporting claims of discrimination against married women in the recruitment and employment processes at the Foxconn Chennai iPhone factory.

The NHRC on July 1 took suo motu cognizance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu

It was alleged by a former HR Executive at Foxconn, India that verbal directions have been given to the Indian hiring agencies by the company in this regard. It also stated that the company does not hire married women because of cultural issues and societal pressure.

In a press release by the NHRC, the Commission observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity.

Therefore, the Commission issued notices to the Secretary, Union Ministry of Labour and Employment and the Chief Secretary, Government of Tamil Nadu calling for a detailed report on the matter within one week. (ANI)



## **No discrimination against married women in recruitment practices at Foxconn factory, says report**

<https://www.aninews.in/news/national/general-news/no-discrimination-against-married-women-in-recruitment-practices-at-foxconn-factory-says-report20240703235246/>

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## पश्चिम बंगाल के चोपड़ा कांड ने तूल पकड़ा, एक और आरोपी गिरफ्तार

<https://www.patrika.com/national-news/chopra-case-of-west-bengal-takes-serious-turn-one-more-accused-arrested-18816480>

पश्चिम बंगाल के उत्तर दिनाजपुर जिले के चोपड़ा में एक महिला को सार्वजनिक रूप से पीटने के मामले ने तूल पकड़ लिया है। पुलिस ने कार्रवाई जारी रखी है। एक और आरोपी को गिरफ्तार किया है। पुलिस ने बताया कि आरोपी की पहचान अमीरुल के रूप में हुई है। यह मुख्य आरोपी ताजमुल हक उर्फ जेसीबी का सहयोगी है।

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### जो हुआ वो बुरा हुआ: कुणाल घोष

टीएमसी नेता कुणाल घोष ने कहा कि मैं इन घटनाओं को लेकर कोई टिप्पणी नहीं करना चाहता हूँ क्योंकि ये हिंदू या मुस्लिम का कोई मामला नहीं है, यह सामाजिक मामला है। जो हुआ वो बुरा हुआ। मुख्यमंत्री और सरकार ने इस स्थिति पर बहुत जल्दी और तत्परता से प्रतिक्रिया दी। आरोपी को गिरफ्तार कर लिया गया है। पीड़ितों को सुरक्षा दी गई। जो-जो करना था वो सब हमने कर लिया।

### सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इस मामले में पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने बयान में कहा कि मुख्य अपराधी कथित रूप से पश्चिम बंगाल में सत्तारूढ़ राजनीतिक दल से जुड़ा हुआ है और वह सामने आये वीडियो में लोगों के एक समूह से घिरे जोड़े की बुरी तरह पिटाई करते दिख रहा है।

### यह है घटना

कूचबिहार में एक महिला को कथित तौर पर निर्वस्त्र करके पीटा गया था। आयोग ने पश्चिम बंगाल के उत्तर 24 परगना जिले के संदेशखाली क्षेत्र में महिलाओं के साथ हुई अपमानजनक शर्मनाक घटनाओं का भी संज्ञान लिया है, जिसमें कथित तौर पर एक राजनीतिक दल से जुड़े एक व्यक्ति ने महिलाओं के साथ यौन दुर्व्यवहार और अत्याचार किया था। बयान में कहा गया है कि इस मामले में आयोग की एक सदस्य की अध्यक्षता में एक टीम ने मामले की मौके पर जांच करने के लिए दौरा भी किया था।

## राज्य मानव अधिकार आयोग का 21 दिवसीय इंटरनशिप कार्यक्रम शुरू:गुजरात, बिहार और उत्तरप्रदेश सहित कई राज्यों के विद्यार्थी करेंगे इंटरनशिप

<https://www.bhaskar.com/local/rajasthan/jaipur/news/21-day-internship-program-started-by-state-human-rights-commission-133265852.html>

राजस्थान राज्य मानवाधिकार आयोग द्वारा विधिक क्षेत्र के विद्यार्थियों के लिए बुधवार को शासन सचिवालय में 21 दिवसीय राष्ट्रीय स्तरीय इंटरनशिप कार्यक्रम का शुभारंभ किया गया। उद्घाटन समारोह की अध्यक्षता आयोग के सदस्य न्यायाधिपति राम चंद्र सिंह झाला ने की।

इस अवसर पर इंटरनर्स के रूप में मौजूद विधि विद्यार्थियों को संबोधित करते हुए झाला ने कहा कि मानवाधिकार के प्रमुख विषय प्राण, स्वतंत्रता, समानता और सम्मान पूर्वक जीवन का अधिकार है। उन्होंने बताया कि मानवाधिकार आयोग में शिकायत दर्ज करवाना बहुत आसान है। कोई भी व्यक्ति स्वयं, डाक द्वारा, ऑनलाइन या किसी अन्य के माध्यम से शिकायत आयोग को भिजवा सकते हैं और इसका कोई भी शुल्क नहीं लगता है। शिकायत सही पाए जाने पर आवश्यक कार्यवाही भी की जाती है।

झाला ने कहा कि आमजन में विशेषकर ग्रामीण क्षेत्र में मानवाधिकारों को लेकर जागरूकता बेहद कम है। उन्होंने विधि विद्यार्थियों को जागरूक रहकर अपने आसपास हो रहे मानवाधिकार उल्लंघन के मामलों में सजगता बरतने को कहा। उद्घाटन सत्र को संबोधित करते हुए अतिरिक्त पुलिस महानिदेशक सुष्मित विश्वास ने कहा कि हर राष्ट्र में मानवाधिकार उल्लंघन के मामले सामने आते हैं। मानवाधिकारों की रक्षा प्रोएक्टिव अप्रोच से की जा सकती है।

इस अवसर पर राजस्थान राज्य मानवाधिकार आयोग के शासन सचिव हृदेश कुमार शर्मा, जिला जज एवं आयोग के रजिस्ट्रार संजय कुमार, डिप्टी सेक्रेटरी कनिष्क सैनी, अतिरिक्त पुलिस अधीक्षक डॉ. संध्या यादव मौजूद थे। उल्लेखनीय है कि राष्ट्रीय स्तरीय इंटरनशिप 3 जुलाई से 24 जुलाई 2024 तक जारी रहेगी। इस इंटरनशिप कार्यक्रम में उत्तर प्रदेश, बिहार, उत्तराखंड, हिमाचल प्रदेश, गुजरात, महाराष्ट्र, राजस्थान एवं अन्य राज्यों के 46 विधि विद्यार्थी मानवाधिकार से संबंधित विभिन्न विषयों पर इंटरनशिप प्राप्त करेंगे।